
(2021) 02 CAT CK 0136

In the Central Administrative Tribunal

Case No : Original Application No. 423 Of 2021, Miscellaneous Application No. 526 Of 2021

Manoj Kumar Upadhyay

APPELLANT

Vs

DRM (P) NDLS & Others

RESPONDENT

Date of Decision : 24-02-2021

Acts Referred:

Citation : (2021) 02 CAT CK 0136

Hon'ble Judges : A. K. Bishnoi, Member (A); R.N. Singh, J

Bench : Division Bench

Advocate : Varun Dhingra, K. K. Sharma

Final Decision : Dismissed

Judgement

R. N. Singh, Member (J)

1. The present application has been filed by the applicant seeking quashing of the Order dated 29.10.2020 passed by the Divisional Railway Manager, New Delhi vide which the services of the applicant have been terminated.
2. After arguing for some time, learned counsel for the applicant seeks permission to withdraw the OA with liberty in accordance with law.
3. Permission is granted. OA stands dismissed as withdrawn with liberty in accordance with law. Pending MA also stands disposed of, accordingly.